

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.S.P. No. 378/(MAH)/2017

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 11.10.2017

NAME OF THE PARTIES: M/s. Deccan Digital Networks Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956
and 230 to 232 of the Companies Act, 2013.

<u>S. No.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>SIGNATURE</u>
	Alpana Ghane	Adv	Ahmed
	Rajesh Shah		
	Ahmed Churawala		

ORDER

CSA 264/2017 with CSP 376A /230-232/NCLT/MB/MAH/2017
CSP 377 /230-232/NCLT/MB/MAH/2017
CSP 378 /230-232/NCLT/MB/MAH/2017
CSP 379 /230-232/NCLT/MB/MAH/2017
CSP 380 /230-232/NCLT/MB/MAH/2017
CSP 381 /230-232/NCLT/MB/MAH/2017

Wrongly on Board.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

M. K. SHRAWAT
Member (Judicial)